# GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF CHEMICALS AND PETROCHEMICALS

# LOK SABHA UNSTARRED QUESTION NO. 1382 TO BE ANSWERED ON 12.2.2019

#### **IMPLEMENTATION OF SCHEMES**

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1382. SHRI P.P. CHAUHAN:

**SHRI BIDYUT BARAN MAHATO:** 

SHRI NARANBHAI KACHHADIYA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) The details of the schemes launched by the Government under the Ministry of Chemicals and Fertilizers since the year 2014 till date along with the details of the targets set and the achievements made under each of the said scheme, year-wise;
- (b) The details of the proposals received from various States along with the proposals approved by the Union Government under the schemes sponsored by the Ministry, state-wise;
- (c) the details of the funds allocated and utilized for implementation of various schemes of the Ministry during each of the last four years and the current year, scheme and State-wise;
- (d) whether the Government has set any time-limit for completing the pending schemes and if so, the details thereof; and
- (e) whether the Government has any mechanism to monitor the funds allocated to the States/organizations for achieving the said purposes and if so, the details thereof; and
- (f) the action taken against the Non-Government Organizations (NGOs) found guilty in this regard?

### **ANSWER**

# MINISTER OF STATE INDEPENDENT CHARGE FOR MINISTRY OF THE PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (RAO INDERJIT SINGH)

Madam, Ministry of Chemicals & Fertilizers comprises three Departments namely Department of Fertilizers; Department of Chemicals & Petrochemicals; and Department of Pharmaceuticals. The reply to parts of the question is as below:

(a):

Department of Pharmaceuticals

The following schemes under the umbrella scheme "Scheme for Development of Pharmaceutical Industry" have been launched since the year 2014 by Department of Pharmaceuticals, Ministry of Chemicals & Fertilizers:

(i) 'Pharmaceutical Technology Upgradation Assistance Scheme' (PTUAS): The objective of the sub-scheme is to facilitate Small and Medium Pharma Enterprises (SMEs) to upgrade their plant and machinery to World Health Organization (WHO)/Good Manufacturing Practices (GMP) standards so as to enable them to participate and compete in global markets.

Under the scheme, assistance in the form of interest subvention against sanctioned loan by any scheduled commercial bank/financial institution, both in Public and Private sector will be provided to pharma SMEs of proven track record. The Scheme is to be implemented through a Public Sector Financial Institution (PSFI) which is to be identified by the Government. A total of Rs. 144 Crore has been earmarked for the scheme. The upper limit of interest subvention on loans for technology/infrastructure upgradation shall be restricted to 6% per annum for a period of three years on reducing balance basis. The maximum loan eligible for this purpose will be Rs. 4 Crore, availed by the concerned SME.

- (ii) 'Assistance to Medical Device Industry for Common Facility Centre': Under the scheme, financial assistance would be provided for creation of Common Facilities in any upcoming Medical Device Park promoted by State Governments/ State Corporations. Since 2018, a total of Rs. 100 crore has been earmarked for the Scheme. Maximum limit for grant-in-aid under this category would by Rs. 25 crore per Medical Device Park CFC or 70% of the project cost of the CFC, whichever is less.
- (iii) 'Assistance to Pharmaceutical Industry for Common Facilities': Under the scheme, one time grant-in-aid is to be released for creation of identified infrastructure and common facilities to Special Purpose Vehicles (SPVs) set up for the purpose since 2015 for development of pharma industries. A total of Rs. 30 crores has been earmarked for the scheme. Maximum limit for the grant in aid under this category would be Rs 20.00 crore per cluster or 70% of the cost of project whichever is less.
- (iv) 'Assistance to Bulk Drug for Common Facility Centre': The Department is operating this cheme since 2018 under which financial assistance would be provided for creation of Common Facilities in any upcoming Bulk Drug Park promoted by State Governments/ State Corporations. A total of Rs 200 crore have been earmarked for the Scheme. Maximum limit for grant-in-aid under this category would by Rs. 100 crore per Bulk drug park CFC or 70% of the project cost of the CFC, whichever is less.

#### Department of Fertilizers

The Government of India has notified the New Urea Policy (NUP) - 2015 on 25<sup>th</sup> May, 2015 for existing 25 gas based urea units with the objective of maximizing indigenous urea production; promoting energy efficiency in urea production; and rationalizing subsidy burden on the Government. NUP-2015 has led to additional production of approximately 20 LMT as compared to 2014-15, from the existing gas based urea plants and the total production of urea during the year 2015-16 was 244.75 LMT, i.e. the highest ever urea production in the country. The indigenous urea production for the years 2016-17, 2017-18 & 2018-19 (upto Dec, 18) was 242.01 LMT, 240.23 LMT & 177.62 LMT respectively.

It may be further stated that the Department of fertilizers has also implemented Direct Benefit Transfer System (DBT) across all States/UTs w.e.f. March, 2018. Under the proposed fertilizer DBT system, 100% subsidy on various fertilizer grades shall be

released to the fertilizer companies on the basis of actual sales made by the retailers to the beneficiaries.

Sale of all subsidized fertilizers to farmers/buyers is envisaged to be made through Point of Sale (PoS) devices installed at each retailer shop and the beneficiaries are to be identified through Aadhar Card, KCC, Voter Identity Card etc.

Department of Chemicals and Petrochemicals: This Department has not introduced any new schemes since 2014.

## (b)

#### Department of Pharmaceuticals

Under the scheme 'Assistance to Medical Device Industry for Common Facility Centre', in Department of Pharmaceuticals, proposals were received from the State Governments of Andhra Pradesh, Telangana and M/s HLL Medipark Ltd (HML), Chennai, which is a Central Public Sector Enterprise, under administrative control of Ministry of Health & Family Welfare. In-principle approval has been accorded to the proposal received from Andhra Pradesh.

Under the Scheme 'Assistance to Pharmaceutical Industry for Common Facilities', proposals were received from Madhya Pradesh, Andhra Pradesh, Gujarat and Tamil Nadu. Out of these, the proposal of an Effluent Treatment Plant (ETP) received from Chennai Pharma Industrial Infrastructure Upgradation Complex (CPIIUC), Alathur District Kanchipuram, Chennai, Tamilnadu was selected. Recently, one proposal from Government of Himachal Pradesh (Solan) and 2 proposals from Maharashtra (Aurangabad, Pune) have also been received. In-principle approval has been accorded to the proposal received from Pune, Maharashtra.

Under the Scheme 'Assistance to Bulk Drug Industry for Common Facility Centre' proposals were received from the State Governments of Assam, Andhra Pradesh and Himachal Pradesh. In principle approval has been accorded to the proposals received from Assam and Andhra Pradesh.

No proposal has been received under 'Pharmaceutical Technology Upgradation Assistance Scheme'.

Department of Chemicals & Petrochemicals implements only Central Sector Schemes and does not implement any Centrally Sponsored Schemes.

# (c)

#### Department of Pharmaceuticals

There is no provision for State-wise allocation in any of the schemes of the Department of Pharmaceuticals.

No funds have been allocated for the Schemes of 'Assistance to Bulk Drug for Common Facility Centre', 'Assistance to Medical Device Industry for Common Facility Centre', and Pharmaceutical Technology Upgradation Assistance Scheme' as yet.

Under scheme of Assistance to Pharmaceutical Industry for Common Facilities', about Rs. 4.5 Crore has been released to M/s Chennai Pharma Industrial Infrastructure Upgradation Complex (CPIIUC), Alathur District Kanchipuram, Chennai, Tamilnadu so far. Funds allocated and utilized under this scheme from 2015-16 to January, 2019 are as under:

(Rs. In Crore)

Year	Funds allocated (Rs. Crore)	Funds utilized
2015-16	12.50	0.00
2016-17	9.99	1.49
2017-18	9.99	0.82
2018-19	10.89	2.29

#### Department of Fertilizers

Budget Allocation and Fertilizer Subsidy released during the years 2014-15 to 2018-19:

(Rs. In Crore)

Financial Year	Budget Allocation	Subsidy Released
2014-15	75,067.31	75,067.31
2015-16	76,537.56	76,537.56
2016-17	70,100.01	70,100.01
2017-18	69,197.96	69,197.96
2018-19	73,439.85	67,490.12
(as on 31.01.2019)		

Department of Chemicals & Petrochemicals implements only Central Sector Schemes and does not implement any Centrally Sponsored Schemes. Hence, allocation for the schemes implemented by it is not made State-wise. The details of funds allocated and utilized by Department of Chemicals & Petrochemicals implements for the Central Sector Schemes implemented by it is as follows:-

(Rs in Crores)

Financial Year	Budget Allocation	Amount Released
2014-15	63.01	16.57
2015-16	61.32	12.86
2016-17	54.01	35.10
2017-18	150.00	112.15

2018-19	58.51	215.87
(as on 31.01.2019)		

### (d)

Department of Pharmaceuticals has not set any time limits for implementing its schemes. The schemes implemented by Department of Chemicals & Petrochemicals are approved for continuing upto a period co-terminous with the 14<sup>th</sup> Finance Commission, i.e. 31.03.2020. However, it is also informed that the 'Assam Gas Cracker Project', one of the schemes implemented by this Department has already been commissioned on 2<sup>nd</sup> January, 2016.

# (e)

In the Department of Pharmaceuticals, the Scheme Steering Committees (SSCs) are responsible for approving the projects and monitoring their implementation. In the Department of Chemicals & Petrochemicals, the progress of all the schemes are regularly monitored in the Senior Officer's Meeting held in the Department every week/ fortnight.

# **(f)**

In the Department of Pharmaceuticals, no NGOs are involved in the existing projects. In the Department of Chemicals & Petrochemicals, action is taken in all such cases where any NGO is found violating any rules.

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